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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/9818/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Sonitpur, Tezpur

Dated Guwahati, the 26th September, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.DJ(S)/ 3289, dated 11.09.2024

Sir,

With reference to the above, I am directed to inform you that Shri Motilal Das, Civil Judge (Sr. Div.), Sonitpur has been allowed to avail LTC for the block period of 2022-2024 for travelling from Tezpur to Leh (Jammu & Kashmir) via Guwahati-Delhi-Srinagar and return, w.e.f. 06.10.2024 till 18.10.2024, along with his wife Smti Madhabi Das, son Jyotirmoy Das, two daughters Smti. Zia Das and Smti. Jayeetri Das (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing rules.

Further, he is allowed to draw an advance payment of 80% towards her proposed LTC for the block period 2022-2024.

Shri Das may be informed accordingly.

Yours faithfully,

Sdlr

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/9819-9822/2024/A. Dated 26th September, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Motilal Das, Civil Judge (Sr. Div.), Sonitpur for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. ✓ The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

Ch
26/9/2024
REGISTRAR (VIGILANCE)

W
26/9/24